

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 814 of 2020**

**In the matter of:**

**Committee of Creditors of Wind World (India) Ltd. ....Appellant**  
**Through State Bank of India**

**Vs.**

**Suraksha Asset Reconstruction Company & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur and Mr. Anoop Rawat, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates for R-1 to 3. Mr. Shailen Shah, Ms. Neha Naik, Mr. Sanjeev Sambasivan and Mr. Sumant Batra for IRP, R-4.**

**With**

**Company Appeal (AT) (Ins.) No. 826 of 2020**

**In the matter of:**

**Shailen Shah, Resolution Professional of Wind World (India) Ltd. ....Appellant**

**Vs.**

**Suraksha Asset Reconstruction Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Ms. Neha Naik, Mr. Sanjeev Sambasivan, Mr. Shailen Shah and Mr. Sumant Batra, Advocates**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates for R-1 to 3. Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Ms. Prabh Simran Kaur and Mr. Anoop Rawat, Advocates for CoC,SBI,R-4.**

**With**

**Company Appeal (AT) (Ins.) No. 913 of 2020**

**In the matter of:**

**Suraksha Asset Reconstruction Ltd. & Ors. ....Appellants**

**Vs.**

**Shailen Shah, Resolution Professional, Wind World (India) Ltd. & Ors. ....Respondents**

**Present:**

**For Appellants:** Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates.

**For Respondents:** Ms. Neha Naik, Mr. Sanjeev Sambasivan and Mr. Sumant Batra, Advocates for R-1. Mr. Shailen Shah, IRP Ms. Charu Bansal, Mr. Siddhant Kant, Ms. Prabh Simran Kaur and Mr. Anoop Rawat (SBI), Advocates for CoC,R-2.

**ORDER**  
**(Virtual Mode)**

**24.02.2021:** Learned Counsel for the Appellant in Company Appeal (AT) (Ins.) No. 814 of 2020 is partly heard. For further hearing list these three Appeals on **10<sup>th</sup> March, 2021**, as Part-Heard.

Learned Counsel for the Resolution Professional submits that there are various I.As pending before the Adjudicating Authority which are not being taken up by the Adjudicating Authority due to pendency of these Appeals although those I.As have nothing to do with the Impugned Order in issue. Learned Counsel submits that the Adjudicating Authority should decide I.As which have nothing to do with the approval of Resolution Plan.

We observe pendency of these Appeals will not come in the way of Adjudicating Authority in taking up I.As as stated by the Learned Counsel for the Resolution Professional.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

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